

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
N.DELHI.

REGN. NO. D.A. 983/93.

Date of decision: 10.5.1993.

Surinder Kumar & Ors.

... Petitioners.

Versus

Union of India & Ors.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioners.

... Shri Shanker Raju,
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice S.K. Dhaon,
Vice Chairman(J))

MP NO.1299/93 in
DA NO.983/93

Misc. Petition for joining together in one application
is allowed.

DA NO.983/93

The material averments in the application are these.

2. The petitioner worked as casual employees in the office
of the respondents w.e.f. 24.8.1992 to 15.1.1993. They were
duly sponsored by the Employment Exchange concerned. Their
services were terminated. However, on 3.5.1993, the Accounts
Officer sent a communication to the Employment Officer asking
him to sponsor some candidates for interview so as to enable
him to appoint one or two casual labourers. The petitioners'
case is that they having been duly sponsored and they having
worked for sometime, they should be considered first for fresh
appointment.

3. If the facts, as asserted by the petitioners, mentioned
above are correct, the respondents shall consider the cases of
the petitioners for being given a fresh appointment. They shall

not insist that the petitioners should be sponsored again by the Employment Exchange concerned. If the respondents feel that the petitioners cannot be given preference, they shall give reasons and communicate the same to the petitioners within a period of three weeks from the date of communication of this order.

4. With these directions, this O.A. is disposed of, but without order as to costs.

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(S.R. ADIGE)
MEMBER(A)

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(S.K. DHAON)
VICE CHAIRMAN

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